

12.49 hrs.

RULES COMMITTEE

FIFTH REPORT

SHRI G. S. MISHRA (Chhindwara) : Sir, I beg to lay on the Table, under sub-rule (1) of 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fifth Report of the Rules Committee.

SHRI RANGHA (Shri Kakulam) : We are going to suggest some amendment to this report.

SHRI BAL RAJ MADHOK (South Delhi) : We also propose to suggest an amendment to this.

MR. SPEAKER : You have sent the amendments already.

SHRI BAL RAJ MADHOK : We have sent some amendments.

MR. SPEAKER : Yes, you can give them. That is permissible.

12.50 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1970, agreed without any amendment to the Coal Mines (Conservation and Safety) Amendment Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 9th November, 1970."
- (ii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya

Sabha, at its sitting held on the 7th December, 1970, agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 25th November, 1970."

12.51 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMAN-THAIYA) : I beg to move :

- "(1) (a) That a Committee of both of Houses, to be called the Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote ; and the voting at such election shall be by secret ballot ;
- (b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment ;
- (2) That the functions of the Committee shall be :—
 - (i) to consider the reports submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 338 (2) of the Constitution and to report to both the House as to the measures that should be taken by the Union Government in respect of matters